

try to Delhi Urban Agglomeration with duration of residence at the place of enumeration 0-9 years is 629,296. The migration data in respect of the remaining major states are not available since the processing of data on 20 per cent sample is in progress.

**Import and usage of Phillips video cameras and O. B. Vans**

3001. SHRIMATI VYJAYANTHIMALA BALI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) how many Phillips video cameras and O.B. vans were imported during Asian Games in 1982, for use in Doordarshan studios;

(b) whether Madras Doordarshan studio has no Phillips camera or O. B. van and is only utilising ENG van, which is not upto the standard compared to the size, population and importance of the city like Madras;

(c) the type of cameras with which Delhi, Bombay, Calcutta and Jullundur T. V. studios are equipped at present;

(d) whether Phillips camera and OB van had even been allotted to Madras Doordarshan studio and later on sent to any other studio; and

(e) if so, the name of that studio, and the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) to (c). Four colour O. B. vans, each equipped with three TV cameras of Phillips make, were procured by Doordarshan before the Asian Games 1982 and later deployed, one each, at the Doordarshan Kendra at Delhi, Bombay, Calcutta and Jalandhar. Doordarshan Kendra, Madras had been earlier provided a black and white O. B. van. ENG equipment have been provided to the Kendra for limited production of programmes in colour. Necessary equipment for studio-based production of programmes in colour have also been ordered for one of the two studios at the Kendra. Provision of one colour O. B. van and replacement of the

remaining black and white equipment by colour equipment at Doordarshan Kendra, Madras are included in the VII Plan of Doordarshan.

(d) No, Sir.

(e) Does not arise.

**Competition between Cotton Corporation of India and Monopoly Procurement Agencies**

3002. SHRIMATI BIBHA GHOSH GOSWAMI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that Union Government are allowing competition between the Cotton Corporation of India and monopoly procurement agencies of cotton growing States in the matter of procurement of raw cotton;

(b) if so, the details of the resultant benefits;

(c) whether Government have any plan to introduce this type of competition in agriculture produce and other cash crops also; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No, Sir. The monopoly procurement scheme in respect of raw cotton is in operation in Maharashtra State only where the Cotton Corporation of India does not undertake market support operations.

(b) Does not arise.

(c) and (d). There is no proposal from the States for monopoly procurement of any agricultural commodity. Therefore, the question of competition between the different agencies does not arise.

**Setting up of Natu Tobacco Board**

3003. SHRI V. SOBHANADREESWARA RAO : Will the Minister of AGRICULTURE

be pleased to state whether Government propose to set up Natu Tobacco Board for sun-cured, air cured Tobacco Natu just on the lines of Tobacco Board for flue cured virginia tobacco ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : At present, there is no proposal to set up a Natu Tobacco Board.

[Translation]

#### Child Labour Boards in States

3004. SHRI RAMSWAROOP RAM : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to constitute a Child Labour Board in every State keeping in view the increasing number of child labourers; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b). In pursuance of one of the recommendations of the Gurupadswamy Committee on Child Labour the Central Advisory Board on Child Labour has been set up to advise the Central Government on the problem of child labour. State Governments and Union Territories have been requested to set up State/District Advisory Boards on Child Labour to deal with the Problem of child labour, in the respective States/Union Territory administrations. Many State Governments/Union Territory administrations have set up State/District level Advisory Boards.

[English]

#### Causes of shortfalls in implementation of IRDP

3005. DR. D. N. REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there has been wide-spread failure of IRDP in States due to over-emphasis on responsibility of Banks for

credit than supply of inputs, marketing and other support which had not been clearly spelled out;

(b) whether sectoral projects based on perspective plans had also not been attempted adequately;

(c) whether five year perspective plans were defective and not in keeping with concept of IRDP; and

(d) if so, how these serious short-falls affecting elimination of poverty in the land are being overcome ?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) to (d). According to the national level study conducted by the Programme Evaluation Organisation, 49.4 per cent beneficiaries have crossed the poverty line, 88 per cent had reported increase in their income and 90 per cent had expressed the view that the programme had led to an increase in their family employment.

In this study, out of the 33 districts, covered in the samples, the perspective plans were prepared in 17 districts. There were some weaknesses in these plans, including non-preparation of sectoral projects based on the perspective plans.

The shortcomings pointed out in this study were brought to the notice of the State Governments with a request to take corrective action. In terms of improving programme implementation, the steps taken are given in statement below.

#### Statement

#### Steps taken to improve the implementation of the IRD Programme in the VII Five Year Plan

- (1) The poverty line has been kept at Rs. 6400. The income of the assisted families is to be raised to this level;
- (2) For identification purposes, the cut off point has been raised to Rs. 4800 per family. However, all the families with income upto Rs. 3500 have to be covered before